

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS' WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
RAJYA SABHA
UNSTARRED QUESTION No. 3242
TO BE ANSWERED ON THE 23RD MARCH 2018

Setting up of subsidiary company by NDDB

3242. Shri Harivansh :

Will the Minister of AGRICULTURE & FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that National Dairy Development Board (NDDB) has set up a wholly-owned subsidiary company named NDDB Dairy Service to undertake some of the tasks that NDDB was expected to do;
- (b) whether it is also a fact that substantial resources of NDDB were transferred to this new company;
- (c) the value of resources transferred to this company; and
- (d) whether this company will be covered under RTI and CVC Acts and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR AGRICULTURE & FARMERS WELFARE

(SHRIMATI KRISHNA RAJ)

- (a) Yes Sir.
- (b) NDDB has subscribed to the share capital and transferred some movable assets to the Company.
- (c) The value of movable assets transferred to the Company is Rs. 2.06 lakh.
- (d) NDDB Dairy Services was originally registered under Section 25 of the Companies Act, 1956. The equivalent Section in the Companies Act, 2013 is Section 8. The issue regarding applicability of RTI and CVC Acts in this company is being legally examined.
